

SHRI V. K. DHAGE: What are the criteria on which the Reserve Bank rate is fixed?

SHRI M. C. SHAH: The criterion is, as I said, after devaluation of the Pakistan rupee, Rs. 100 Pakistan is equal to Rs. 100 Indian but 0-0-6 here and there is charged with regard to commission.

रूपकुण्ड में पाये गये मानव भग्नावशेष

*२१७. श्री नवाब सिंह चौहान : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मालूम है कि उत्तर प्रदेश में कुमायूँ क्षेत्र के हिमालय पर्वतों में रूपकुण्ड स्थान पर हाल ही में मानव-भग्नावशेष और उनसे सम्बन्धित सामान भारी संख्या में पाये गये हैं ;

(ख) क्या शिक्षा मंत्रालय के मानव विज्ञान विभाग के कोई विशेषज्ञ इन मानव भग्नावशेषों की जांच पड़ताल के लिये भेजे गये हैं ; और

(ग) यदि हाँ, तो वे लोग किस निष्कर्ष पर पहुँचे हैं ?

t [HUMAN REMAINS FOUND AT RUPKUND

•217. SHRI NAWAB SINGH CHAUHAN: Will the Minister for EDUCATION be pleased to state:

(a) whether Government are aware of the fact that a large number of human skeletons and belongings have been found recently at Rupkund in the Himalayan ranges of Kumaon region in Uttar Pradesh;

(b) whether any experts from the Anthropological Department of the Ministry of Education have been sent to examine those skeletons; and

'c) if so, what are their findings?]

शिक्षा उपमंत्री (डा० के० एल० श्रीमाली) :
(क) हाँ, जी ।

(ख) खराब मौसम होने के कारण मानव विज्ञान विभाग का निर्देशक उस स्थान पर नहीं पहुँच सका ।

(ग) प्रश्न उत्पन्न नहीं होता, क्योंकि अवशेषों की पूरी जांच करने के पश्चात् ही निष्कर्ष निकाले जा सकते हैं ।

†[THE DEPUTY MINISTER FOR EDUCATION (DR. K. L. SHRIMALI):
(a) Yes, Sir.

(b) Due to inclement weather, the Director of Anthropology could not reach the spot.

(c) Does not arise; as findings can be given only after a full study of the remains.]

श्री नवाब सिंह चौहान : क्या मानव विज्ञान विभाग का एक ही व्यक्ति वहाँ गया था या हेलपैरेशन प्रतिनिधि मंडल की शक्ति में उसकी जांच करने के लिये गया था ?

डा० के० एल० श्रीमाली : The Director of Anthropology went with this expedition. मानव विज्ञान विभाग के जो निर्देशक हैं वे वहाँ गये थे । मुझे नहीं मालूम कि उनके साथ कितने आदमी थे लेकिन वे वहाँ गये थे ।

श्री नवाब सिंह चौहान : वह पार्टी कब गई थी और आगे खाँज बीन के लिए कब उसका जाने का इरादा है ?

डा० के० एल० श्रीमाली : मैंने आपसे कहा कि वे वहाँ गये थे परन्तु सरल नहीं हुए क्योंकि लैंड स्लाइड्स हो गये, बारिश बहुत हो गई, इस लिए वे रूपकुण्ड पहुँच नहीं सके । अब फिर जाने का इरादा है । मैं आशा करता हूँ कि अगली गर्मी के मौसम तक वे वहाँ जा सकेंगे ।

SHRI M. GOVINDA REDDY: Is not the Government aware that as a matter of fact some journalists visited this spot and took parts of the skeletons and other things that were available there, long before the Government thought of sending somebody over there?

DR. K. L. SHRIMALI: It is true that some journalists had gone there and as soon as the matter was brought to the notice of Government, the Director of Anthropology also went to make investigations, but he could not reach the place.

श्री नवाब सिंह चौहान : क्या सरकार को मालूम है कि यू० पी० से बहुत से विशेषज्ञ उसकी जांच पड़ताल करके लाये हैं और कुछ नमूने भी लाये हैं ? क्या उन सब की राय पर आपके डाइरेक्टर ने विचार किया है और यदि किया है, तो किस निर्णय पर वे पहुंचे हैं ?

डा० कै० एल० श्रीमाली : जी हां, लखनऊ यूनिवर्सिटी ने इस मामले में कुछ जांच की है, लेकिन उसकी फार्मल रिपोर्ट हमारे पास नहीं आई है ।

SHRI S. N. MAZUMDAR: May I know what precisely is the scope of the enquiry of the Director of Anthropology?

DR. K. L. SHRIMALI: The scope of enquiry is this. Human skeletons have been found in this lake and the point itself is of scientific interest, as to how this event occurred, when it occurred and who were the people who went there. These are some of the interesting questions about which there has been a lot of guess work. It is an interesting study in anthropology.

SHRI S. N. MAZUMDAR: I have no doubt it is an interesting study. Let me clarify my question. I want to know whether on the basis of the information already available, the Director of Anthropology has come to some tentative conclusions and is it on the basis of that that he is proceeding further with this enquiry?

DR. K. L. SHRIMALI: Som. tentative conclusions have been drawn. Though the Director of Anthropology could not reach the spot, he was in the surrounding country and he has drawn certain tentative conclusions. These* tentative conclusions are as follows:

(1) The human remains at Rupkund seem to be those of a large party of pilgrims who joined one of the ancient and traditional yearly pilgrimage processions, known as Nanda-Jat, in order to pay homage to the Goddess Nanda Devi at a spot called Trisuli at the base of the Trisul mountain. It appears that the party could not reach its destination and had perished near Rupkund Lake (which lies near this old pilgrims' route) due to heavy rains and cold or avalanches.

(2) The pilgrims who perished near Rupkund seem to have belonged to the plain regions in the north-western part of India. Further investigation* might throw light on the exact area from which the unfortunate pilgrim* came.

(3) The tragedy in which a large* party of pilgrims perished near Rupkund Lake seems to have occurred centuries earlier. Further investigations might throw light on the question of the exact time when the tragedy occurred.

DR. RAGUBIR SINH: On what basis were these tentative conclusion* drawn?

DR. K. L. SHRIMALI: I have already said that, I am afraid the hon. Member was not listening to it. The Director of Anthropology, I said, went to the surrounding place and made certain investigations and enquiries and these tentative conclusions were based on the evidence he thus got.

DR. RAGHUBIR SINH: What about the evidence of the exhibits and other things that they have got?

DR. P. C. MITRA: What were those belongings?

Dm. K. L. SHRIMALI: The whole question is under investigation.

DR. RAGHUBIR SINH: All this is circumstantial evidence on which the Director of Anthropology has based his conclusions. But the U.P. Government have already got some definite and concrete evidence found at the spot itself. Is the Director of Anthropology in any way justified in making these deductions on the basis of circumstantial evidence, without examining the other concrete primary evidence?

DR. K. L. SHRIMALI: I have already said that these conclusions are only tentative. No final conclusions have been arrived at, as the matter requires further investigation.

MR. CHAIRMAN: He speaks of circumstantial, empirical tentative and subject to further revision.

DR. RAGHUBIR SINH: My point was only this, Sir. They have got some concrete evidence. Some remains have been found.

MR. CHAIRMAN: Next Question.

SHRI TRILOCHAN DUTTA: Sir, I want to ask one question.

MR. CHAIRMAN: Yes, you can ask him later, quietly.

फिल्म अभिनेत्री नसीम के पास पकड़ा गया निषिद्ध सामान

*२१८. श्री नवाब सिंह चौहान : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि २५ सितम्बर, १९५५ को बम्बई हवाई अड्डे पर कस्टम अधिकारियों ने फिल्म अभिनेत्री श्रीमती नसीम बानू के पास से कुछ सामान पकड़ा था ;

(ख) यदि हां, तो उस मामले में आगे क्या कार्रवाई की गई है ; और

(ग) कुल कितना सामान पकड़ा गया व किस प्रकार पकड़ा गया ?

t [SEIZURE OF CONTRABAND ARTICLES FROM FILM ACTRESS NASEEM

*218. SHRI NAWAB SINGH CHAUHAN: Will the Minister for FINANCE be pleased to state:

(a) whether it is a fact that on the 25th September, 1955, the customs officials at the Bombay airport seized certain goods from the film actress Shrimati Naseem Banu;

(b) if so, what further action has been taken in the matter; and

(c) the quantity of goods seized and the manner in which they were seized?]

राजस्व तथा प्रतिरक्षा व्यव मंत्री (श्री ए० सी० गृह) : (क), (ख) और (ग). श्रीमती नसीम बानू ने अपने निर्यात-घोषणापत्र में लिखा था कि वे केवल २ हजार रुपये के अपने व्यक्तिगत गहने ले जा रही हैं। किन्तु जांच करने पर मालूम हुआ कि गहनों का मूल्य घोषित मूल्य से अधिक है। इसलिए विशेषज्ञों से गहनों का मूल्यांकन कराने के लिए उन्हें रोक लिया गया। विशेषज्ञों के मूल्यांकन से पता चला कि गहनों का मूल्य ४,४०० रुपये है। श्रीमती नसीम बानू ने इस बात का प्रमाण दिखलाया कि वे बिट्टन जा रही हैं और वहां बार्त हुए कराची गस्ते में पड़ रहा है। यह बात मान ली गयी, इसलिए कोई दण्ड दिये बिना उनके गहने वापस कर दिये गये। उनके पास से १,६६० रुपये के भारतीय नोट और २० रुपये के पाकिस्तानी नोट भी निकले जबकि निर्यात-घोषणापत्र में यह लिखा था कि वे १८० रुपये १० आने की भारतीय मुद्रा ले जा रही हैं। उन्होंने दलील दी कि उनके निर्यातक ने ये रुपये उन्हें एन वक्त पर दिये और वे इन रुपयों को हवाई अड्डे पर अपने सम्बन्धियों को देना भूल गयीं। सम्प्रसीमा-शुल्क-अधिनियम की धारा १६९ खण्ड ८ और २९ के अधीन ये रुपये जब्त कर लिये गये और उन्हें जम्मी के बदले ५०० रुपये जर्माना अदा करने का विकल्प दिया गया। उन्होंने जर्माना अदा कर दिया और गेट बम्बई शहर में भेज दिये।

†English translation